

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 23rd day of January, 2002.

Q U O R U M :- Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 1562 of 2001.

Juned Ahmad S/o Late F.U. Siddiqui
Ticket Collector, Northern Railway,
Lucknow Division at Prayag Railway Station.

.....Applicant.

Counsel for the applicant :- Sri A.K. Srivastava

V E R S U S

1. Union of India, through the General Manager,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Lucknow Division, Lucknow.
3. The Divisional Railway Manager (P),
Northern Railway, Lucknow Division, Lucknow.
4. The Divisional Railway Manager, Northern
Railway, Allahabad Division, Allahabad.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R (Oral)

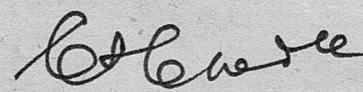
(By Hon'ble Mr. C.S. Chadha, Member- A.)

This orginal application has been filed under
section 19 of the Administrative Tribunals Act, 1985.

B. Gaur

2. The case of the applicant is that he was transferred from Allahabad to Lucknow Division and thereafter to Moradabad Division. Learned counsel for the respondents has brought to my notice that this Tribunal itself passed an order on 26.04.2001 quashing the earlier transfer~~s~~ order to Lucknow stating therein that the competent authority is not precluded to pass a fresh order. Learned counsel for the respondents has also brought to my notice annexure A- 2 submitted by the applicant in O.A, him-self in which it is clearly mentioned that the transfer~~s~~ has been made by the competent authority under the direction of G.M, Railways. Learned counsel for the applicant has also stated that as his children are studying and he should not be transferred during the educational session. This matter has already been looked into by the competent authority. Because he has been transferred under special circumstances due to a circular of the Railway Board, it would not be proper for the Tribunal to interfere with the administrative grounds on which the transfer~~s~~ has been made. There appears to be no ground for alleging malafidies in transferring the applicant and, therefore, /no reason to interfere with the orders. The OA is accordingly dismissed.

3. There will be no order as to costs.



Member- A.

/Anand/